

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd
Vs.
JyotiBuiltechPvt Ltd.

.... Petitioner/Applicant

....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Vinod Chaurasia & Mr. Nalin Kaushik for
Mr. Vijender Sharma, RP

For Lucknow Nagar Nigam

Mr. Mukesh Verma, Adv.

For the Liquidator

Ms. Aditya Gauri And Mr. Dhananjaya Sud,
Adv.

ORDER

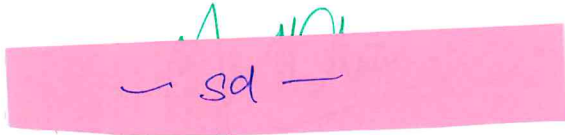
IA-2221/2021

Respondents are directed to file their reply by the next date of hearing, time is granted as a last chance if the respondent failed to file their replication the matter will be heard on merits and appropriate orders will be passed.

List for further consideration on 26.07.2021.

CA-2735/2019

List on 26.07.2021.



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)